

**Central Administrative Tribunal
Madras Bench**

OA/310/00183/2019

Dated Wednesday the 20th day of February Two Thousand Nineteen

P R E S E N T

Hon'ble Mr. T.Jacob, Member(A)

Smt.Chandra
W/o late K.Madurai Veeran,
No.7, Railway Colony,
Pamban, Ramnad Dt.-623521. .. Applicant
By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town,
Chennai 600 003.
2. The Divisional Personnel Officer,
Madurai Division, Southern Railway,
Madurai 625 016. .. Respondents

ORAL ORDER

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to the service particulars of late K.Madurai Veeran, the representation dated 24.8.2017 and further to direct the respondent to extend family pension to the applicant with effect from 10.05.2010 with all the attendant benefits with admissible interest and to make further order/orders as this Tribunal may deem fit and proper and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is the widow of a Railway employee who was discharged from the railway service on medical incapacitation and died on 07.5.2010. The applicant was given appointment as a Temporary Sweeper-cum-Porter on compassionate grounds. She made Annexure A3 representation dated 23.1.2011 to the respondents for grant of family pension w.e.f. 10.5.2010 in terms of Railway Services Pension Rules. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.
3. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A3 representation dated 23.1.2011 of the applicant comprehensively dealing with all the points raised therein and pass a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.
4. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
20.02.2019